CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL WEST ZONAL BENCH AT AHMEDABAD

REGIONAL BENCH - COURT NO. 03

CUSTOMS Appeal No. 12018 of 2015-DB

[Arising Out Of Order-In-Original/Appeal No MUN-CUSTM-000-APP-47-14-15 Dated 30.03.2015 Passed By Commissioner Of CUSTOMS-MUNDRA]

Plastene India Ltd

S. No. 317, Nh-8a, Vill-Nani Chirai, Tal-Bhachau, Kutch, Gujarat

VERSUS

C.C.-Mundra

...Respondent

...Appellant

Office Of The Principal Commissionerate Of Customs, Port User Buld. Custom House Mundra, Mundra Kutch Gujarat-370421

APPEARANCE:

Shri Manish Jain, Advocate for the Appellant Shri. Anand Kumar, Superintendent (Authorized Representative) for the Respondent

CORAM: HON'BLE MEMBER (TECHNICAL), RAJU HON'BLE MEMBER (JUDICIAL), SOMESH ARORA

FINAL ORDER NO. A/10846 / 2023

DATE OF HEARING:06.04.2023 DATE OF DECISION:10.04.2023

<u>RAJU</u>

This appeal has been filed against M/s. Plastene India Ltd., denial of exemption Notification No. 21/2002-cus Dated 01.03.2002.

2. Learned Counsel for the appellant argued that they had imported LDPE, which is a variant of LLDPE. However, the benefit of Notification No. 21/2002-cus_has been denied. The said notification covers LLDPE and Revenue is the opinion that LDPE is not LLDPE. Learned Counsel produced some literature in

support of his argument. He also produced E-mail from the supplier stating that the product is LLDPE. He also produced certificate issued in respect of one of the imported product to another party indicating that the said product is LLDPE. He argued that the goods are covered under the category LLDPE and they are entitled to benefit of Notification No. 21/2002-cus. Most of this evidence was not produced before the original Adjudicating Authority.

3. Learned AR relied on the impugned order.

4. We have considered the rival submissions, we find the issue involved is that if the benefit of Notification No. 21/2002-cus, can be granted to LDPE treating the same as LLDPE. The appellant have produced significant amount of literature in support of their claim.

In this background, we deem it fit to set aside the impugned order and remand the matter back to the original Adjudicating Authority for examination of all the evidence produced by the appellant for the first time before Tribunal including the admissibility of the evidence. The appeal is allowed by way of remand.

(Pronounced in the open Court on 10.04.2023)

(RAJU) MEMBER (TECHNICAL)

(SOMESH ARORA) MEMBER (JUDICIAL)

2